

162 ✓

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No. 131/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company	Cytech Coating Pvt.Ltd. -Vs- G R Polyfilm Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Ms. Sweta Gandhi
Ms. Gunja Pachisia

Petitioner

[Signature]
Gf

ORDER

Ld. Counsel for the operational creditor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought time to file Vakalatnama along with the Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

The corporate debtor is further directed to file reply affidavit, if any, by serving a copy to the operational creditor, within 7 days and the operational creditor is hereby directed to submit rejoinder, if any, by serving a copy on the other side, within 7 days.

List it on 28/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)